

राष्ट्रीय कम्पनी विधि न्यायाधिकरण,
इलाहाबाद खण्डपीठ
(National Company Law Tribunal)
(Bench: Allahabad)

सी० पी० नं०/ C P No. 121/ALD/2017

राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ में दिनांक . २०.०९.२०१७ को सुनवाई
का उपस्थिति-सह-आदेश पत्रक:

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017

कम्पनी का नाम :

NAME OF THE COMPANY: Sanjeev Agarwal v/s Chakaleshwar Coloniser Pvt. Ltd.

कम्पनी अधिनियम की धारा :

SECTION OF THE COMPANIES ACT: 241/244 of companies Act, 2013.

क्रम संख्या Sr. No.	नाम Name	पदनाम Designation	प्रतिनिधित्व Representation	हस्ताक्षर Signature
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CP NO.121/ALD/2017

Sh. Rajnish Sinha, Advocate alongwith Sh. Diwakar Agarwal, CS for the petitioner. Sh. Saurabh Adhikary, proxy on behalf of Sh. Udai Chandani, Advocate for the Syndicate Bank (respondent). Sh. Ashish Kumar Srivastava, Advocate for the respondent no.2 & 4.

He seeks time to file formal counter to the present petition and vakalatnama. In the present matter we are also of the view that the formal notice should also be issued to the Ld. Observer Dr. Pawan Jaiswal to enable him to offer comments in addition to the respondents. Therefore, petitioner counsel is instructed to serve a copy of the present petition to the Observer Dr. Pawan Jaiswal whose service is still being required.

After hearing the petitioner counsel at length, we are not inclined to grant full interim relief at this stage as prayed for in the petition. Until & unless a formal reply/counter alongwith comments, if any, of the learned observer is received by this Court. Appropriate interim relief can be considered after hearing the parties concern.

Notwithstanding the above, in order to provide substantial justice an ad-interim direction is issued that the respondent company is directed to maintain status quo as of today in respect of operating of its account with the Syndicate Bank and not to create any 3rd party interest. However, it is further made clear, if there is some requirement of the urgent fund, the respondent company is at liberty to file appropriate application before this Court by serving an advance copy thereof to the opposite counsel and this may be considered in accordance with law.

The matter be listed on 6th October, 2017.

Dated:20.09.2017

— Sd —

Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash